

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9680/2022

(Arising out of impugned final judgment and order dated 23-09-2022 in CRM-M-44196/2022 (O&M) passed by the High Court Of Punjab & Haryana at Chandigarh)

GURPREET SINGH

Petitioner(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

(FOR ADMISSION and I.R. and IA No.155451/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.155452/2022-EXEMPTION FROM FILING O.T.)

Date : 07-11-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Himanshu Sharma, AOR
Ms. Aditi Sharma, Adv.
Mr. Rohit Jaiswal, Adv.
Mr. Ram Niwas Sharma, Adv.
Mr. Saurav Arora, Adv.
Mr. Nitin Sharma, Adv.
Mr. Prateek Bajaj, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We are not inclined to interfere with the impugned
judgment.

The special leave petition is dismissed.

Pending applications stand disposed of.

(RASHMI DHYANI PANT)
COURT MASTER

(POONAM VAID)
COURT MASTER